

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 720/MP/2020

- Subject : Petition under Sections 79 and 94 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate directions and relief pursuant to the order dated 31.1.2019 passed by the Commission directing implementation of Pilot SCED with effect from 1.4.2019.
- Date of Hearing : 25.8.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Coastal Gujarat Power Limited (CGPL)
- Respondent : Power System Operation Corporation Limited (POSOCO)
- Parties Present : Shri Sanjay Sen, Sr. Advocate, CGL
Shri Mansoor Shoket, Advocate, CGPL
Shri Nitin Kala, Advocate, CGPL
Shri Kunal Singh, Advocate, CGPL
Shri Abhay Kumar, CGPL
Ms. Mandakini Gosh, Advocate, CGPL
Shri Subhendu Mukherjee, NDLC
Shri Alok Kumar Mishra, NLDC

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, the learned senior counsel for the Petitioner submitted that the matter has already been argued by the Petitioner in detail during the previous hearing on 24.1.2022 and the Petitioner has also submitted the additional details/information as sought for by the Commission. Learned senior counsel for the Petitioner sought liberty to file the written submissions/notes in the matter.
3. The Commission permitted the Petitioner to file its written submissions within a week.
4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)